

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.24733 of 2021**

Arising Out of PS. Case No.-5 Year-2017 Thana- GOVERNMENT OFFICIAL COMP.
District- Patna

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Rajanti Devi @ Rajanti Kumari

... .. Petitioner

Versus

The Union Of India through The Assistant Director Directorate of
Enforcement.

... .. Opposite Party

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Appearance :

For the Petitioner : Mr. Shivam, Advocate
For the Union of India : Mr. K.N.Singh, Addl.S.G.
Mr. Manoj Kumar Singh, CGC
For the State : Mr. Jharkhandi Upadhyay, APP

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**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

13 04-04-2023

This case was heard by this Court and order was reserved but today, learned counsel for the petitioner very fairly submits that it has come to his knowledge that I as a lawyer has appeared in one of the bail matters arising out of the same P.S. case i.e. ECIR No. PTZO/05 of 2017.

In these circumstances, let this case be listed before another Bench after taking due permission from Hon'ble the Chief Justice.

(Sandeep Kumar, J)

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